

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 815 OF 2022**

IN THE MATTER OF:-

SURESH CHAND

....PETITIONER

VERSUS

D.M. KAPASHERA & ORS.

....RESPONDENTS

I N D E X

Sr. No.	Particulars	Pg. No.
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4.	Annexures-C (Copy of letter dated 27.10.2023)	13
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RESPONDENT
THROUGH

JYOTI MENDIRATTA
(Counsel for the Respondent)
H-34, Lower Ground Floor
Jangpura Extension,
New Delhi-110014

DATED: 04.12.2023
NEW DELHI

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 815 OF 2022**

IN THE MATTER OF:-

SURESH CHAND

....PETITIONER

VERSUS

D.M. KAPASHERA & ORS.

....RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT NO. 4 IN COMPLIANCE WITH ORDER DATED 26.09.2023 PASSED IN THE CAPTIONED ORIGINAL APPLICATION.

MOST RESPECTFULLY SHOWETH:-

1. The present status report is being filed on behalf of Respondent No.4 through the Wetland Authority of Delhi in compliance of the order dated 26.09.2023 passed by this Hon'ble Tribunal.
2. That the present application relates to the grievance of the illegal encroachments and construction of the boundary wall on pond measuring 13 bighas 10 biswas comprised in Khasra No. 111 in village Kanganheri.
3. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.
4. That by Rule (5) and Rule (7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26th September, 2017, the Lt. Governor of Delhi has constituted Wetlands Authority for the purpose of the conservation and management of wetland for the Union Territory of Delhi. Copy of the notification dated 23.04.2019 is annexed herewith and marked as ANNEXURE-A.

5. That the Hon'ble Delhi High Court in *Vinod Kumar Jain v. Govt. of NCT of Delhi*, WP (C) 3502 of 2000, appointed Mr. V.K. Tandon, Advocate as the Court Commissioner for identification, inspection and revival of water bodies under the control and administration of various civic agencies falling under the Government of NCT of Delhi. Sh. V.K Tandon, has conducted inspections from time to time with different civic agencies.
6. That presently water bodies in Delhi are being maintained by different authorities under whose jurisdiction they fall and their maintenance is being done as per inspection reports of Court Commissioner and directions given.
7. That the in compliance of the order passed by Hon'ble Tribunal, a joint inspection of the site was carried out on 04.05.2023 by the representative of BDO (South West) and DPCC. Applicant was also present during the inspection. Copy of the joint inspection dated 04.05.2023 is annexed herewith and marked as **ANNEXURE-B**.
8. During the inspection it was observed that:
 - The Complainant Sh. Suresh Chand informed the officials on the site that there is encroachment on the East and West side of the pond having Kh. No. 111, Village Kanganheri.
 - Complainant informed that these demarcation signs were marked by Tehsildar (Kapashera) in the month of February, 2023. The said demarcation signs amount to encroachment or not is required to be confirmed by the Tehsildar (Kapashera), Revenue Department.
 - There is no boundary wall on the East and the West side along the pond. But broken boundary wall in same parts of North and the South side.
9. That considering that the water body under reference is under the jurisdiction of Revenue Department and the action may be taken by Revenue Department. In this regard, letter has been written to SDM (Kapashera) and BDO (South

- West) on 27.10.2023 for status report. Copy of letter dated 27.10.2023 is annexed herewith and marked as ANNEXURE-C.
10. That the reply has been received from BDO (South West) stating that the extend encroachment can only be verified after proper demarcation of land by Tehsildar (Kapashera). Copy of letter dated 07.11.2023 is annexed herewith and marked as ANNEXURE-D.
11. That letter has been written to SDM (Kapashera) and BDO (South West) on 20.11.2023 for providing timelines of proper demarcation of pond having Kh. No. 111 (13-10) on urgent basis. Reply is awaited. Copy of letter dated 20.11.2023 is annexed herewith and marked as ANNEXURE-E.
12. That the letter dated 10.11.2023 has been received from BDO (South West) addressed to Executive Engineer, CD-14, Delhi Jal Board with a copy to Wetland Authority, wherein request was made to remove the sewer pipeline immediately that has been inserted in the water body and submit the action taken report. Copy of letter dated 10.11.2023 is annexed herewith and marked as ANNEXURE-F.
13. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.



Dr. Suneesh Buxy
(Member Secretary)
Wetland Authority

04.12.2023

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Delhi Secretariat
I.P. Estate, New Delhi-02

रजिस्ट्री सं. डी.एल.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

REGISTERED No. D.L.-33002/99


दिल्ली राजपत्र
Delhi Gazette

असाधारण
EXTRAORDINARY

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PUBLISHED BY AUTHORITY

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No. 77]	DELHI, THURSDAY, APRIL 25, 2019/VAISAKHA 5, 1941	[N.C.T.D. No. 25

भाग—IV
PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण विभाग
अधिसूचना

दिल्ली, 23 अप्रैल, 2019

सं.फा.1(07)/डी.पी.जी.एस./सी.केस/2017-18/9397.9429.—पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, जी.एस.आर. 1203(ई) दिनांकित 26 सितंबर, 2017 द्वारा अधिसूचित आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम 2017 के नियम (6) व नियम (7) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दिल्ली के उपराज्यपाल केंद्र शासित प्रदेश दिल्ली में आर्द्रभूमि (संरक्षण एवं प्रबंधन) के उद्देश्य से निम्नलिखित सदस्यों को निहित करते हुए, आर्द्रभूमि प्राधिकरण का गठन करते हैं:—

i.	मुख्य सचिव	अध्यक्ष
ii.	उपाध्यक्ष, दिल्ली विकास प्राधिकरण	सदस्य पदेन
iii.	सचिव, प्रभारी—पर्यावरण विभाग	उपाध्यक्ष
iv.	प्रधान सचिव, प्रभारी—लोक निर्माण विभाग	सदस्य पदेन
v.	सचिव, प्रभारी—शहरी विकास विभाग	सदस्य पदेन
vi.	आयुक्त—सह—सचिव, प्रभारी—विकास विभाग	सदस्य पदेन
vii.	मुख्य कार्यकारी अधिकारी, दिल्ली जल बोर्ड	सदस्य पदेन
viii.	सचिव, प्रभारी—मतस्य पालन विभाग	सदस्य पदेन

ix.	सचिव, प्रभारी-सिचाई एवं बाढ़ नियंत्रण विभाग	सदस्य पदेन
x.	सचिव, प्रभारी-पर्यटन विभाग	सदस्य पदेन
xi.	सचिव, प्रभारी-राजस्व विभाग	सदस्य पदेन
xii.	प्रधान मुख्य वन संरक्षक, वन एवं वन्यजीव विभाग, दिल्ली	सदस्य पदेन
xiii.	प्रबंध निदेशक, भू-स्थानिक तथ्य समिति (जी.एस.डी.एल.)	सदस्य पदेन
xiv.	सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण समिति	सदस्य पदेन
xv.	सदस्य सचिव, जैव विविधता बोर्ड	सदस्य पदेन
xvi.	आयुक्त, दिल्ली नगर निगम (उत्तर, दक्षिण एवं पूर्व)	सदस्य पदेन
xvii.	प्रमुख, दिल्ली ईकाई, केंद्रीय भू-जल बोर्ड	सदस्य पदेन
xviii.	सचिव, दिल्ली छावनी बोर्ड	सदस्य पदेन
xix.	अतिरिक्त प्रधान मुख्य वन संरक्षक, क्षेत्रिय कार्यालय पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, लखनऊ, उत्तर प्रदेश	सदस्य पदेन
xx.	निदेशक, दिल्ली चिड़ियाघर	सदस्य पदेन
xxi.	अधीक्षक, पुरातत्त्वविद, भारतीय पुरातत्त्व सर्वेक्षण	सदस्य पदेन
xxii.	निदेशक, पर्यावरण विभाग	सदस्य पदेन
xxiii.	वन संरक्षक / मुख्य कार्यकारी अधिकारी, डी.पी.जी.एस.	सदस्य पदेन

निम्नलिखित सदस्यों को विशेषज्ञ के रूप में नामित किया जाता है:-

- I. श्री आई. एच. खॉन, प्रधान मुख्य वन संरक्षक, सेवानिवृत्त
- II. श्री मनु भटनागर, इनटेक
- III. निदेशक, डी.टी.यू./प्रतिनिधि, डी.टी.यू.
- IV. निदेशक, आई. ए. आर. आई./प्रतिनिधि, आई. ए. आर. आई.

राष्ट्रीय राजधानी क्षेत्र दिल्ली
के उपराज्यपाल के नाम व आदेश से,

मधुप व्यास, सचिव (पर्यावरण एवं वन)

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE
NOTIFICATION

Delhi, 23rd, April, 2019

No. F.1(07)/DPGS/C.Case/2017-18/9397-9429.— In exercise of the powers conferred by Rule (5) and Rule(7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26th September, 2017, the Lt. Governor of Delhi is pleased to constitute Wetlands Authority for the purpose of the conservation and management of wetland for the Union Territory of Delhi consisting of the following members:-

i.	Chief Secretary, Delhi	Chairperson
ii.	Vice Chairman, DDA	Member, Ex-officio
iii.	The Secretary-in-Charge of the Department of Environment	Vice-Chairman
iv.	Pr. Secretary-in-Charge PWD	Member, Ex-officio
v.	The Secretary-in-Charge of the Department of Urban Development	Member, Ex-officio

[PART IV

DELHI GAZETTE : EXTRAORDINARY

3

vi.	The Commissioner-cum-Secretary-in-Charge of the Department of Development	Member, Ex-officio
vii.	CEO, Delhi Jal Board	Member, Ex-officio
viii.	The Secretary-in-Charge of the Department of Fisheries	Member, Ex-officio
ix.	The Secretary-in-Charge of the Department of Irrigation & Flood Control	Member, Ex-officio
x.	The Secretary-in-Charge of the Department of Tourism	Member, Ex-officio
xi.	The Secretary-in-Charge of the Departments of Revenue	Member, Ex-officio
xii.	Principal Chief Conservator of Forest, Delhi	Member, Ex-officio
xiii.	Managing Director, Geo Spatial Data Limited (GSDL)	Member, Ex-officio
xiv.	Member Secretary, Delhi Pollution Control Committee	Member, Ex-officio
xv.	Member Secretary, Biodiversity Board of UT	Member, Ex-officio
xvi.	Commissioner of MCD(North, South and East)	Member, Ex-officio
xvii.	Head of Delhi unit of CGWB	Member, Ex-officio
xviii.	Secretary, Delhi Cantonment Board	Member, Ex-officio
xix.	Addl. PCCF of the regional office of Ministry of Environment, Forest & Climate Change, Lucknow	Member, Ex-officio
xx.	Director, Delhi Zoo	Member, Ex-officio
xxi.	Superintendent, Archaeologist, Archaeological Survey of India	Member, Ex-officio
xxii.	Director, Environment	Member, Ex-officio
xxiii.	Conservator of Forest/CEO(DPGS)	Member Secretary

The following members are nominated as experts :-

- (i) Sh. I.H. Khan, PCCF (Retd.)
- (ii) Sh. Manu Bhatnagar, INTACH
- (iii) Director, DTU/Representative of DTU
- (iv) Director, IARI/Representative of IARI

By Order and in the Name of
Lt. Governor of the National Capital Territory of Delhi,
MADHUP VYAS, Secy. (Env. & Forest)

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Annexure-1 (Colly)

Annexure-B

7

Joint Inspection report in compliance of NGT order dated 18.11.2022 in OA NO-815/2022 by the joint committee comprising officials of BDO (South-West) and DPCC

Following are the observations during the inspection:-

- (i) During the inspection official of BDO (South-West) and DPCC alongwith complainant Sh. Suresh Chand were present at pond Kharra No-111, village Ranganheri, New-Delhi as mentioned in NGT order.
- (ii) Complainant Sh. Suresh Chand informed the officials on the site that there is encroachment on the East & West side of the pond (Kharra No-111, village Ranganheri).
- (iii) Some demarcation signs were observed on the walls of the houses built on the ^{walls of} East side and West side along the pond. In this regard Complainant informed that these demarcation signs were marked by Tehsildar (Kapashora) in the month of February 2023. Whether these demarcation signs indicate encroachment or not may be confirmed by Tehsildar Kapashora (Revenue Department).
- (iv) There is no boundary wall along on the East and the West side along the pond. But broken boundary wall in some parts of North and the South side is observed during the time of inspection.

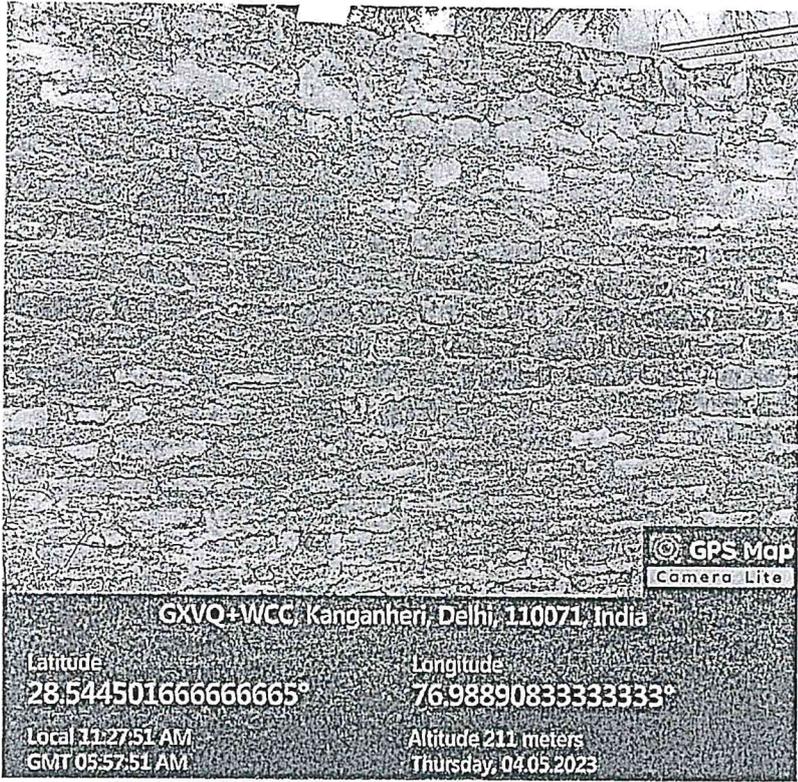
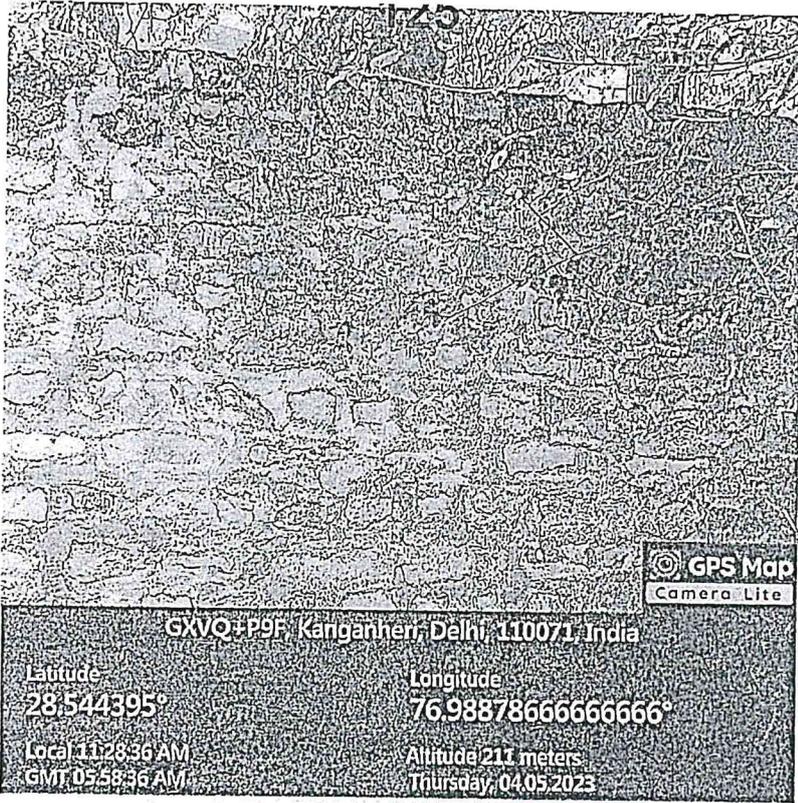
Amzad Khan
4/5/2023
AMZAD KHAN
JEE, DPCC

4/5/2023
(DINESH KUMAR)
EO
BDO (SW) Office

4/5-2023
(SURESH CHAND)
Village Ranganheri

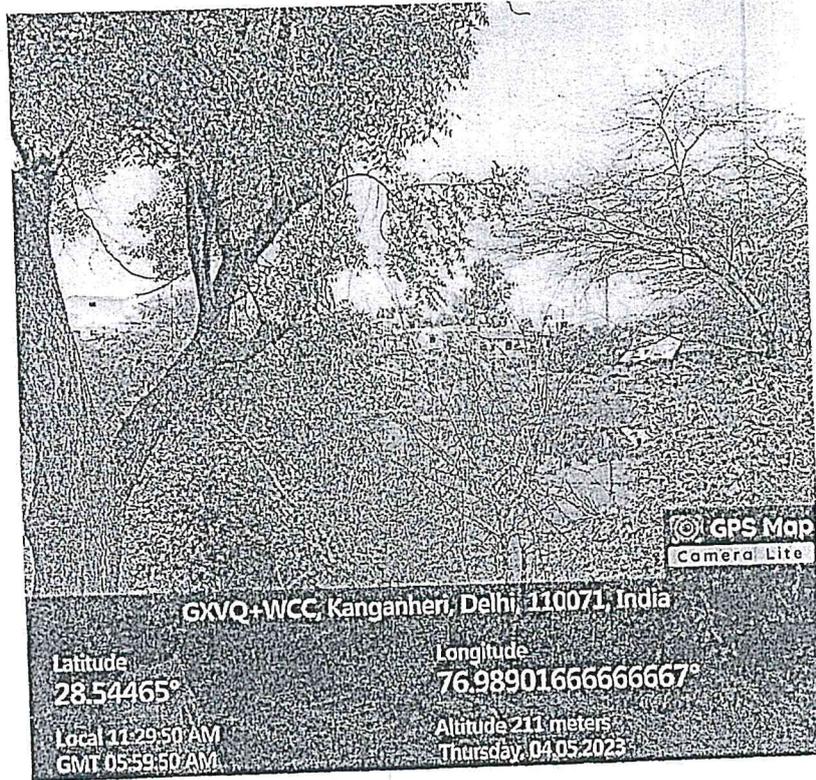
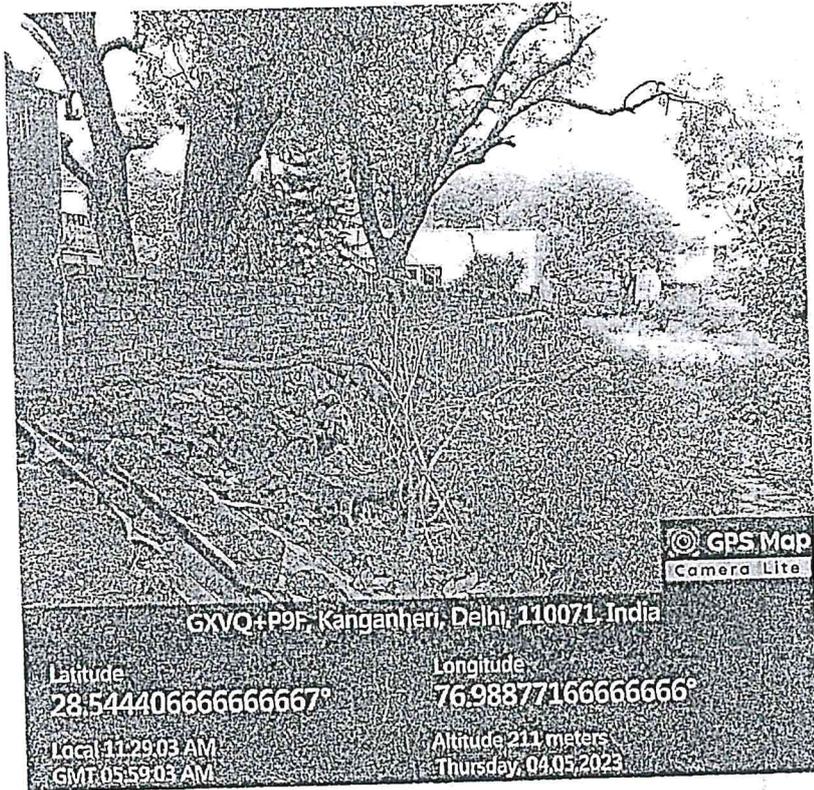
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126

(8)



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(B)

3/C10



© GPS Map
Camera Lite

128, निर चौपाल, Kanganhari, Delhi, 110071, India
 Latitude: 28.545441666666667° Longitude: 76.988446666666668°
 Local: 11:19:49 AM Altitude: 216 meters
 GMT: 05:49:49 AM Thursday, 04.05.2023

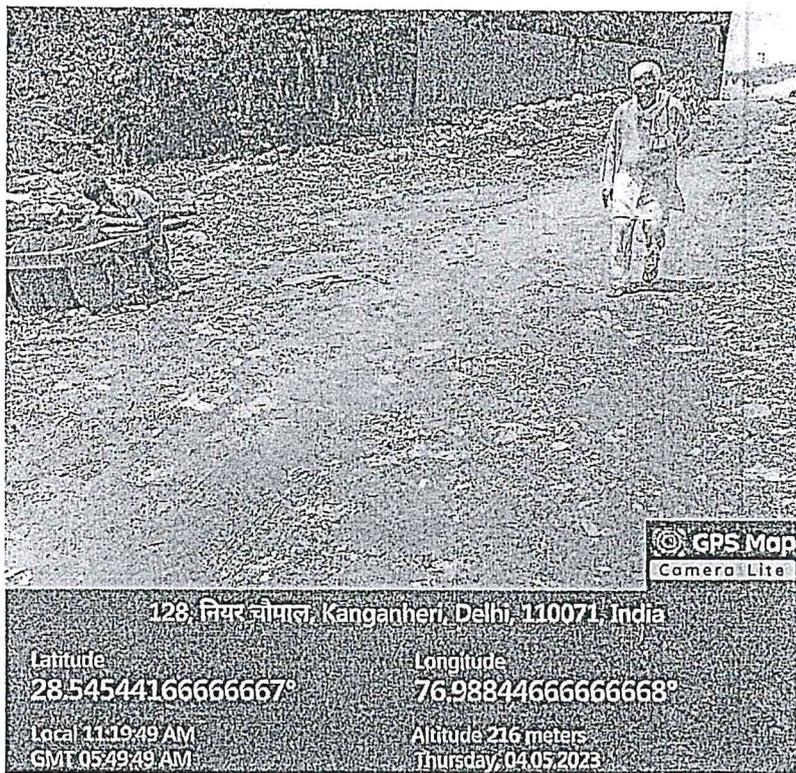


© GPS Map
Camera Lite

Kangan Hari - II, Kanganhari, Delhi, 110071, India
 Latitude: 28.545344999999998° Longitude: 76.988166666666667°
 Local: 11:35:30 AM Altitude: 216 meters
 GMT: 06:05:30 AM Thursday, 04.05.2023

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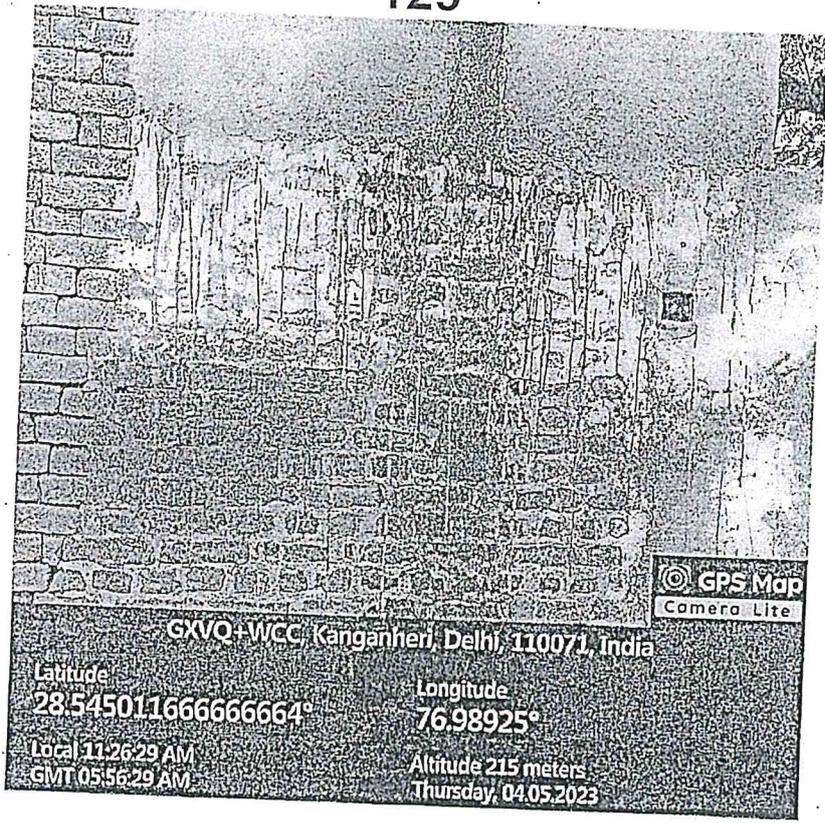
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Annexure-C

MOST URGENT
NGT MATTER

OFFICE OF THE WETLAND AUTHORITY

DEPARTMENT OF ENVIRONMENT

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

"C" Wing, 6th Level, Delhi Secretariat Building, I P Estate, New Delhi 110002
Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (24)/WA/WB/CC/2023-24/ 13/22-27

Date: 27/10/2023

To,

1. SDM (Kapashera), Old Terminal Tax Building, Kapashera, New Delhi- 37
2. BDO (South West), Najafgarh, New Roshanpura, New Delhi - 110043

Sub: Original Application No. 815/2022 titled as "Suresh Chand Vs. D.M. Kapashera & Ors.

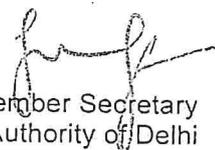
Sir,

Please find enclosed herewith Hon'ble NGT order dated 26.09.2023. The issue relates to the grievance of the illegal encroachments and construction of the boundary wall on pond measuring 13 bighas 10 biswas comprised in Khasra No. 111 in village Kanganheri.

In view of above, considering that the status report has to be filed in the Hon'ble NGT before the next date of hearing fixed for 13.12.2023, it is requested to submit the point wise status report so that the Hon'ble NGT can be apprised before the next date of hearing.

This may please be treated as Most Urgent.

Encls: As above


Member Secretary
Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi- 110054.
2. District Magistrate (South West), Old Terminal Tax Building, Kapashera, New Delhi - 110037
3. SEE, CMC-II, DPCC, GNCTD, 1st & 2nd Floor, Vikas Bhawan-II, Civil Lines, Delhi - 110054.
4. PS to Pr. Secretary (E & F), GNCTD


Member Secretary
Wetland Authority of Delhi

Office of the Block Development Officer (SW) Najafgarh M.D.
Annexure-D 14

No 1222

Date 07/11/23

To - The Member Secretary
Wetland Authority of Delhi
Environment- Deptt, G.H.C.T.D.
C wing 6th Level - Delhi Sachivalaya
I P Estate - New Delhi

Sub: Porawise reply of original application No DS/2022
titled as Suresh Chand vs D.M. Kapashan & os

Sir,

1. The extend encroachment can only be verified after proper demarcation of land by Tehsilabalkh.
2. As per the direction of Honble NGT the DPCC has filed detailed ATR by Ajeeta Dayal Aggarwal, Sr. Env. Engineer (CMC-D)
3. As above
5. The wetland Authority have made respondent No 4 by Honble NGT.
6. N-A
7. No Comments Request.



12/11 DED.

Yours faithfully
Rakesh Sharma
6.11.23

BDO (SW)

Block Development Officer
(SW) Najafgarh
New Delhi-110043

Annexure-E

15/11/23

MOST URGENT
NGT MATTER

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT
 GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
 "C" Wing, 6th Level, Delhi Secretariat Building, I.P. Estate, New Delhi 110002
 Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (24)/WA/WB//CC/2023-24/ 3231-36.

Date: 20/11/2023

To,

1. SDM (Kapashera), Old Terminal Tax Building, Kapashera, New Delhi- 37
2. BDO (South West), Najafgarh, New Roshanpura, New Delhi - 110043

Sub: Original Application No. 815/2022 titled as "Suresh Chand Vs. D.M. Kapashera & Ors.

Sir,

Please refer Letter No. 1222 dated 07.11.2023 wherein BDO (South West) stated in his para wise reply that, "The extend encroachment can only be verified after proper demarcation of land by Tehsildar (Kapashera).

Considering the above, it is requested to provide timelines of proper demarcation of pond having Kh. No. 111 (13-10) on urgent basis so that the same may be apprise to Hon'ble NGT before the next date of hearing fixed for **13.12.2023.**

This may please be treated as Most Urgent.

Encls: As above


 Member Secretary
 Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi- 110054.
2. District Magistrate (South West), Old Terminal Tax Building, Kapashera, New Delhi - 110037
3. SEE, CMC-II, DPCC, GNCTD, 1st & 2nd Floor, Vikas Bhawan-II, Civil Lines, Delhi - 110054.
4. PS to Pr. Secretary (E & F), GNCTD


 Member Secretary
 Wetland Authority of Delhi



कार्यालय खण्ड विकास अधिकारी दक्षिण-पश्चिम जिला
खडखडी नाहर, सरकारी नर्सरी, नजफगढ़, नई दिल्ली- 110043

पत्र संख्या : 1226

दिनांक : 10/11/2023

सेवा में

अधिकासी अभियन्ता (सिविल डिविज़न - 14)
दिल्ली जल बोर्ड, नियर साई बाबा मन्दिर,
नजफगढ़, नई दिल्ली- 110043.

विषय: गाँव काँगनहेड़ी में खसरा नं. 111 (तालाब/ जोहड़) की भूमि से सीवर लाईन हटाने के सम्बन्ध में ।
महोदय,

उपरोक्त विषय के सम्बन्ध में एक शिकायत पत्र प्राप्त हुआ है (प्रतिलिपि संलग्न)। जिसमें बताया गया है कि खसरा नं. 111 (तालाब/ जोहड़) की भूमि में दिल्ली जल बोर्ड द्वारा कुछ भाग में सीवर की पाईप लाइन डाल दी गई है। इस सम्बन्ध में सम्बन्धित स्टॉफ द्वारा मौका देखा गया तथा पाया कि दिल्ली जल बोर्ड द्वारा सीवर पाईप लाइन डाली हुई है।

इस सम्बन्ध में कहना है कि खसरा नं. 111 (तालाब/ जोहड़) से सम्बन्धित केस माननीय नेशनल ग्रीन ट्रिब्यूनल (NGT) में विचाराधीन है। इस सम्बन्ध में आपको पत्र संख्या 1188-1190 दिनांक 01-11-2023 के माध्यम से भी अवगत कराया गया था। कि जोहड़ की भूमि में डाली गई सीवर पाईप लाइन को तुरन्त प्रभाव से हटाकर स्टेटस रिपोर्ट अधोहस्ताक्षरी को भेजी जाए लेकिन अभी तक अवैध रूप से जोहड़/ तालाब खसरा नं. 111 की भूमि में डाली गयी सीवर लाईन को हटाया नहीं गया है।

अतः आपसे पुनः आग्रह है कि सीवर पाईप लाईन को तुरन्त हटाकर स्टेटस रिपोर्ट अधोहस्ताक्षरी को शीघ्र भेजने की कृपा करे ताकि खसरा नं. 111 (जोहड़/ तालाब) की स्टेटस रिपोर्ट से माननीय नेशनल ग्रीन ट्रिब्यूनल (NGT) तथा उच्च अधिकारी को अवगत कराया जा सके। यदि उपरोक्त कार्यवाही समय से न करने के उपरान्त माननीय न्यायालय द्वारा कोई प्रतिकूल आदेश पारित किया जाता है तो उसका जिम्मेवार दिल्ली जल बोर्ड होगा।

संलग्नक:- शिकायत पत्र व मौका फोटोग्राफस

भवदीय

(राकेश शर्मा)

ख.वि.अ. (द./प.)

पत्र संख्या :

दिनांक :

प्रतिलिपि सूचनार्थ व आवश्यक कार्यवाही हेतु:-

1. श्री वी.के. टंडन, कोर्ट कमीशनर, दिल्ली उच्च न्यायालय, चैम्बर नं. 404, नई दिल्ली
2. सदस्य सचिव (दिल्ली वेटलेन्ड ऑथोरिटी), 6वाँ तल, पर्यावरण विभाग, दिल्ली सचिवालय, दिल्ली
3. अजिता दयाल अग्रवाल (वरिष्ठ पर्यावरण अभियन्ता), सी.एम.सी.-2, दिल्ली प्रदूषण नियंत्रण कमेटी, 5वाँ तल, अन्तर्राज्यीय बस अड्डा कश्मीरी गेट, दिल्ली- 110075.



JK
21/11 DGO

21/11/23
ख.वि.अ. (द./प.)
Block Development Officer
South-West District, GNCTD
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Haryana-122002

सेवा में

श्रीमान विकास खण्ड अधिकारी
नरूपगढ़ जीन नई दिल्ली

विषय :- गांव कागिन हंडी खसरा नं. 111 (तालाब/जीहड) पर सीवट लाइज के
संदर्भ में सूचना पत्र।

महोदय,

हमारे गांव कागिन हंडी में एक तालाब है जिसका खसरा नं. 111 है।
इस तालाब का कुल रकबा 13 बीघा 10 बिन्दा है। प्रशासन के दिनांक 3-9-2013
की तालाब की पैमाइश कराई थी। पैमाइश के अनुसार तालाब की काफी जमीन पर
खसरा नं. 112, 257, 258, 274 व 239/2 के मालिकों के द्वारा अर्बय कर्ज पाये गये
इस उपविष्टों के तालाब में दरवाजे लगाये हुए हैं। खसरा नं. 112, 258, 274,
दोषीम वर्गेश के हैं इन्होंने पैमाइश पर आपत्ति करके अदालत में केश दापल
किया था। हरिशम वर्गेश केश दापल गये।

महोदय से दिनांक 21-10-2022 को शावकरीय दारत अधिकरण
(N.D.T.) में केश दापल किया कि तालाब से अर्बय कर्ज हटवाये जाये
मैं केश नं. 815/2022 है। इस केश में सुनवाई की अगली तारीख
13-12-2023 तारीख है।

महोदय मैं इस पत्र के द्वारा आपका अवगत करा रहा है कि
जिन उपविष्टों के तालाब पर अर्बय कर्ज किया हुआ है इन्होंने दिनांक 21-10-20
को आध्यात्मिक अभिप्राय (C) प्र. डिबिजन-14 मजदगढ़ के अधिकारियों में
मिल कर तालाब में सीवट लाइज डलवा ली। इसकी जांच करवाई जाये व तालाब
में सीवट लाइज की हटवाया जाये ताकि तालाब का बचाव जा सके।

दिनांक 23-10-2023

धन्यवाद

प्रामो

सुरेश चन्द्र समुत्र श्री हनुमारापरा सिंह
गांव कागिन हंडी जग दोगला
नई दिल्ली 110071



